

MOST URGENT

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF POWER)
DELHI SECRETARIAT 8TH LEVEL, B-WING,
I.P.ESTATE NEW DELHI – 110002

No.F.14(64)/ Power/VS/2022/ 598

Dated: 25.3.2022

To

The Dy. Secretary (Legislation),
Question Branch,
Delhi Vidhan Sabha,
Old Secretariat
Delhi – 110054

Sub:Un- Starred Question No.196

Sir,

Please find enclosed copy of reply of the Un-Starred Question No196 for 29.03.2022 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Encl. As above

Yours faithfully,

 25/3/2022

(R.S.Samria)

Dy. Director (Power)
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

Copy to:-

1. The Director, Directorate of Information and Publicity
Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)
2. The OSD to Minister of Power, GNCTD

विभाग का नाम :- ऊर्जा विभाग
विभाग का पता :- आठवां तल, बी विंग, दिल्ली सचिवालय

अतारांकित प्रश्न संख्या-196


दिनांक :- 29.03.2022

प्रश्नकर्ता सुश्री भावना गौड़

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	क्या यह सत्य है कि मुख्यमंत्री स्ट्रीट लाईट योजना के अन्तर्गत प्रत्येक विधानसभा में स्ट्रीट लगाई जा रही हैं;	शहरी विकास विभाग की 'मुख्यमंत्री सड़क पुनर्निर्माण योजना' के अन्तर्गत तीनों बिजली वितरण कम्पनियों द्वारा 70000-70000 स्ट्रीट लाइट अनाधिकृत/अधिकृत कालोनियों, गांव, झुग्गी झोपड़ी और बाजारों आदि के डार्क स्पॉट पर लगाई जा रही है। मुख्यमंत्री सड़क पुनर्निर्माण योजना की कॉपी संलग्न है। (संलग्नक क)
ख)	यदि हाँ, तो पालम विधानसभा में कितनी स्ट्रीट लाईट लगी हैं;	बिजली वितरण कम्पनी बीआरपीएल ने सूचित किया है कि पालम विधानसभा में उपरोक्त योजना के अन्तर्गत कोई भी स्ट्रीट लाईट नहीं लगाई गई हैं।
ग)	यदि नहीं, तो उसके क्या कारण हैं; और	बिजली वितरण कम्पनी बीआरपीएल ने सूचित किया है कि पालम विधानसभा में उपरोक्त योजना के अन्तर्गत स्ट्रीट लाईट लगाने के लिए माननीय विधायक जी के कार्यालय से कोई भी आवेदन प्राप्त नहीं हुआ है।
घ)	नई स्ट्रीट लाईट कब से लगनी शुरू होगी?	बिजली वितरण कम्पनी बीआरपीएल ने सूचित किया है कि उन्होंने विभिन्न विधान सभा क्षेत्रों में 35000 स्ट्रीट लाइट लगा दी है तथा शेष स्ट्रीट लाइट शीघ्र ही लगा दी जाएगी।

सूचना सक्षम प्राधिकारी से अनुमोदित है।


29/3/2022
(आर.एस.सामरिया)
उप-निदेशक (ऊर्जा)
Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

Kinnor 'an'

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
10th LEVEL C-WING, DELHI SACHIVALAYA
I.P. ESTATE, NEW DELHI

F.18(524)/A/UD/Plg./2018-19/15242-274
CD No.021513366

Dated: 10.12.2019

In supersession of this office order no. F.18(524)/A/UD/Plg./2018-19/12067-96 dated 26.09.2019 the decision taken by the council of Ministers vide cabinet decision No. 2788 dated 06.12.2019 circulated by the GAD (Coordination Branch) vide No. 3/3/2018/GAD/CN/dsgadiii/5118-28 dated 06.12.2019 regarding SOP/Guidelines for implementation of scheme "Financial Assistance to Local Bodies" (Mukhyamantri Sadak Punarnirman Yojna) the following addition is made in the scheme.

To Provide Street Lights at Dark Spots.

1. Background

1.1 In the budget speech 2018-19 vide Para 23 Hon'ble Dy. Chief Minister announced that "The Government has earmarked Rs. 1000 Cr. for Improving dilapidated Road & Lanes, which is responsibility of Delhi Municipal Corporations. All such small lanes and roads of Delhi will be repaired by using this fund. It is expected that the Hon'ble Lt. Governor will arrange NOC from DMCs"

1.2 Accordingly the fund was earmarked under the scheme "Financial Assistance to Local Bodies" (Mukhya Mantri Sadak Punarnirman Yojna). The main objective of the scheme was to improve the conditions of roads and lanes of Delhi for better living conditions of Citizens of Delhi.

1.3 Government of National Capital Territory of Delhi is committed to provide Women Safety in Delhi. Keeping in pace with the commitment GNCTD has already started installing CCTV Cameras throughout Delhi. It has however, been observed that there are many Dark Spots in unauthorised colonies, regularized unauthorised colonies, Villages, Jhuggi-Jhopri Clusters, Markets including back lanes of planned colonies and other places.

1.4 The streets in most of the above areas are very narrow leaving no space for erecting new poles and commissioning street lights. It is therefore, of utmost importance to devise a method of providing street lights for removal of dark spots to ensure safety of women in general.

1.5 Mukhya Mantri Sadak Punarnirman Yojna (MMSPY) was conceived as a result of utter failure on the part of DMCs to discharge their obligations regarding repair of dilapidated roads and

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lanes. Likewise DMCs have utterly failed in discharging their obligations to take measures for lighting of all public streets and public places as required under the provisions of Section 329 of DMC Act, 1957.

1.6 Utilization of above fund for installation of street lights shall be carried out through the scheme – Mukhya Mantri Sadak Punarnirman Yojna (MMSPY). This scheme will form a part of MMSPY. It shall cover the work of Installation of Wall Mounted Street Lights works in unauthorised colonies, regularized unauthorised colonies, Villages, Jhuggi-Jhopri Clusters, Markets including back lanes of planned colonies and other places.

1.7 As the lights are to be installed on walls, no NOC is required from any agency.

2. Implementing Agency

2.1 After realizing the failure of DMCs to discharge their mandatory obligations, the DISCOMs i.e. Tata Power Delhi Distribution Ltd. (TPDDL), BSES Rajdhani Power Ltd. (BRPL) & BSES Yamuna Power Ltd. (BYPL) are being roped in for installation of wall mounted street lights in their respective electric supply areas.

2.2 All the DISCOMs are the Distribution Licensees of Delhi Electricity Regulatory Commission (DERC). These agencies are the sole executors and developers of the works from Low Tension to 66KV in their respective supply area.

2.3 GNCTD vide its order bearing No. F.18B(101)/ UD/Plg/ DUDA/ Vol.-II/ 2015-16/ 786-815 dated 19.05.2016 has approved release of funds to DISCOMs through DUDAs for electrical works in respect of street light installation, shifting of transformers/ lines/ poles etc. under MLALAD Scheme.

2.4 The DISCOMs have been executing the work of street light installations including high mast lights in different areas under the jurisdiction of DMCs and the funds are accordingly being released directly to DISCOMs by GNCTD. A copy of sanction order issued vide No. F.18B(129)/ AC-02 /UD /MLALADS /6VS /2017-18 /11232-11248 dated 08.02.2019, F.18B(134) /AC-07/ UD/ MLALADS/ 6VS/2017-18/14810-14824 dated 11.06.2019, No. F.18B(129)/ AC-02/ UD/ MLALADS/ 6VS/2017-18/ 15010-15025 dated 13.06.2019 and No. F.18B(185)/ AC-58/ UD/MLALADS/ 6VS/2017-18/16155-16169 dated 17.06.2019.

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2.5 The DISCOMs have been executing the works relating to Shifting of overhead power transmission lines up to 66KV also and the funds are accordingly being released by GNCTD. Copy of order bearing No. F. No. 826/ UC/ UD/ CD-02154039/ 2626-2636 dated 30.08.2019 vide which an amount of Rs. 54.71 Lakhs has been released to Secretary (Power) for disbursement of the funds to BRPL. Funds have also been released to TPDDL vide sanction letter bearing No. F.18B(132)/ AC-05/ UD/ MLALADS/ 6VS/ 2017-18/ 27556-27570 dated 27.11.2019.

2.6 The DISCOMs have also been roped in for establishment of power infrastructure for providing EHT connection for charging Pure Electric Buses. A copy of sanction order issued by Transport Department vide No. F.020/ Cluster/ Tpt/ 2019/ 734/ 74495 dated 22.10.2019, vide which Rs. 80.03 Cr. has been sanctioned for disbursement to TPDDL.

2.7 The funds will be allotted/ disbursed directly to the DISCOMs for their respective jurisdiction for installation of street lights as is being done in cases mentioned above.

2.8 Since the DISCOMs are not operating in the area managed by NDMC and Delhi Cantonment Board, PWD shall be authorised to take up the work in these areas only.

3. Procedure for Implementation of Scheme(SOP)

3.1 The scheme envisages installation of wall mounted street lights in unauthorised colonies, regularized unauthorised colonies, Villages, Jhuggi-Jhopri Clusters, Markets including back lanes of planned colonies and other places.

3.2 The three DISCOMs shall install 70000 street lights each. The power of street light shall be 10W/20W/ 40W having the following broad specifications:

- (a) Minimum Luminous Intensity of the System shall be 120 Lumens per Watt.
- (b) The LED shall be of Warm White Light type.
- (c) In-built Astronomical Timer.
- (d) Street light fitting shall have double Reflector/ Diffuser.
- (e) Minimum Power Factor shall be 0.9 at Full Load.
- (f) The Operating Voltage Range shall be 140-300 Volt, AC @ 50 Hz (+ 3%/- 5%)
- (g) The Luminaire should be covered with suitable cover of either clear toughened glass or clear polycarbonate cover for better Ingress Protection (IP) for outdoor usage and longer life.

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Delhi Secretariat, New Delhi

(h) Fixture mounting arrangement of the fitting with Insulated GI Elbow Pipe and Bracket, Clamps, Fastners and Hardware etc. suitable for Wall Mounting LED and Luminaires.

(i) The supply extended from the consumer power network for LED Street Lighting shall be provided with double pole MCB 6 A with suitable poly carbonate box.

(j) Connection shall be made using 3 core 1.5 sq mm copper insulated cable laid through conduit.

(k) The comprehensive maintenance shall be for 3 years from the month of installation.

3.3

For DISCOMs:

(i) The DISCOMs shall prepare the estimates based on the rates as per the quotations/ tenders received.

(ii) The DISCOMs will get their estimates including Administrative/ Departmental Charges vetted by DERC.

(iii) The DISCOMs shall submit the duly vetted estimates by DERC to Urban Development Department for carrying out the works and for requirement of funds and Urban Development Department will release the funds to the concerned DISCOM after the approval of the Competent Authority.

(iv) The proposal will be initiated by Accounts Branch of UD Department along with recommendation for release of funds and then examined by the Planning Branch as well as budgetary provisions. Thereafter the proposal will be submitted to the Hon'ble Minister (UD) for approval.

3.4 For PWD:

(i) PWD shall prepare the estimates based on the rates as per DSR in vogue for the areas other than the 3 DISCOMs.

(ii) The estimates shall be prepared by PWD in accordance with CPWD Specifications, CPWD Works Manual, GFR and Instructions issued from time to time with the approval of the competent authority.

(iii) PWD shall submit the proposal of requirement of funds to Urban Development Department for carrying out the works and Urban Development Department will release the funds to PWD after the approval of the Competent Authority.

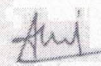
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Department of Power
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(iv) The proposal will be initiated by Accounts Branch of UD Department along with recommendation for release of funds and then examined by the Planning Branch as well as budgetary provisions. Thereafter the proposal will be submitted to the Hon'ble Minister (UD) for approval.

- 3.5 **For DISCOMs:** Completion of all Codal formalities in accordance with DERC's prescribed guidelines, norms, regulations policies and instructions issued from time to time shall be adhered to by the DISCOM. The DISCOMs will be entirely responsible for adherence to all financial/ technical guidelines.
- 3.6 **For PWD :** Completion of all Codal formalities in accordance with prescribed guidelines, norms, CPWD Works Manual, GFR and instructions issued from time to time shall be adhered to by PWD other than DISCOMs. PWD will be entirely responsible for adherence to all financial/ technical guidelines.
- 3.7 It shall be responsibility of the executive agencies to further monitor the Physical and Financial progress of the work till its completion.
- 3.8 (a) The Hon'ble MLAs/ Minister (UD) would submit a written request to respective DISCOMs for necessary survey for installation of street lights.
- (b) The survey of dark spots shall be carried out by a joint team consisting of representative of concerned Hon'ble MLA/ Hon'ble Minister (UD), representative of concerned DISCOM and local resident.
- (c) The owner of the property on which the street light is to be fixed shall be required to give his consent for the same.
- (d) The survey and consent shall be recorded in the survey cum consent form enclosed as (Annexure "A").
- 3.9 The executing agency will maintain an inventory for item installed in the project and share the same with the Urban Development Department at the time of getting the second and subsequent instalments released.
- 3.10 In case of DISCOMs, on completion of the project Urban Development Department will request DERC to provide audited and trued up cost said project/ scheme.

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Govt. of Delhi
Delhi

- 3.11 The respective DISCOMs shall raise a separate bill in proper Excel Sheet indicating CA Number, Name and Address of the House Owner etc. in this regard to Secretary (UD) and the payment for the same shall be ensured from MMSPY.
- 3.12 All statutory dues/ payments will be made as per rules/ norms issued by the Govt. from time to time. Contingent, third party quality control and labour CESS shall be discharged at prescribed rates as per norms.
- 3.13 The executive agencies shall ensure that the work is not repeated in any case in other scheme, it will also be ensured by them that the fund allocated shall not be utilized for any other work.
- 3.14 Funds will be released in two instalments. 1st instalment of 50% of estimated cost will be released at the time of sanction of project/ scheme. Balance amount will be released after the completion of 10000 lights each in instalments. The unspent amount, if any will be refunded to the UD Department after completion of work with a cheque in the name of PAO-VI.
- 4.0 Electricity bills will be paid from MSPY and provisions for the same shall be kept in the budget for next Financial Year ie 2020-21.


(Anil Ghildiyal)
Dy. Director (Local Bodies)

F.18(524)/A/UD/Plg./2018-19/ 15242- 274

Dated: 16.12.19

1. All Hon'ble MLAs, NCT of Delhi.
2. Secretary to Hon'ble CM, Delhi.
3. Secretary to Hon'ble Dy. CM, Delhi.
4. Secretary to Hon'ble Speaker, Vidhan Sabha, Delhi with the request to inform all the Hon'ble Members of Legislative Assembly.
5. Secretary to Hon'ble Minister (Development, Labour, GAD), Delhi.
6. Secretary to Hon'ble Minister (Revenue, Transport, IT, AR & Law), Delhi.
7. Secretary to Hon'ble Minister (Tourism, Education, Finance, Planning & others), Delhi.
8. Secretary to Hon'ble Minister (Food & supply, Environment & Forest), Delhi.
9. Secretary to Hon'ble Minister (Social Welfare, SC & ST), Delhi.
10. Secretary to Minister (UD), UD Department, GNCTD, Delhi Sectt., Delhi.
11. OSD to Chief Secretary, GNCTD, Delhi Sectt., New Delhi.
12. Pr. Secretary (Finance), GNCTD, Delhi Sectt., New Delhi.
13. Pr. Secretary (Planning), GNCTD, Delhi Sectt., New Delhi.
14. Secretary, (I&FC), GNCTD, L.M Bund Office Complex, Shastri Nagar, Delhi.

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15. Pr. Secretary, Public Works Department, 5th Level, B Wing, Delhi Secretariat, I.P. Estate, New Delhi-02.
16. Secretary, New Delhi Minicipal Council, Palika Kendra, Parliament Street, New Delhi-110001.
17. Secretary, Power Department, GNCTD, 8th Level, B-Wing, Delhi Secretariat, New Delhi.
18. Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
19. Commissioner, North DMC, Dr. SPM Civic Centre, JLN Marg, New Delhi.
20. Commissioner, South DMC, Dr. SPM Civic Centre, JLN Marg, New Delhi.
21. Commissioner, East DMC, Plot No. 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092.
22. The Head of Group, Govt. Affairs, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi.
23. The Managing Director, BSES Yamuna Power Ltd., Shakti Kiran Building, Karkardooma, delhi-110032.
24. The Head of Group, Govt. Affairs, Tata Power Delhi Distribution Ltd., NDPL House, Kingsway CAMP, Delhi-09
25. Chief Executive Officer (Delhi Cantt. Board DCB), Office of Cantonment Board, Sadar Bazar, Delhi Cantt., Delhi-110010.
26. Managing Director (DSI IDC), Delhi State Industrial And Infrastructure Development, Bombay Life Building, Connaught Place, New Delhi-110001.
27. Chief Executive Officer, (DUSIB), GNCTD, Punarwas Bhawan, I.P. Estate, New Delhi, Delhi-02.
28. Chief Executive Officer, Delhi Jal Board, Jhandewalan, Karol Bagh, New Delhi-110005.
29. Managing Director, ICSIL, Administrative Building, Above Post Office, Okhla Industrial Estate, Phase-3, New Delhi, Delhi-110020.
30. Managing Director, (DTTDC), Delhi Tourism and Transport Development Corporation, 18-A, D.D.A. SCO Complex, Defence Colony, New Delhi-110024.
31. Special Director General (HQ) (CPWD), Central Public Works Department, A-Wing, Nirman Bhawan, New Delhi.
32. Assistant Programmer, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat, New Delhi, with the request to upload on the departmental website.

Copy for information to:

1. Ps to Pr. Secretary (UD), GNCTD, UD Department, 9th Level, Delhi Secretariat, New Delhi-110002.

Anil

(Anil Ghildiyal)

Dy. Director (Local Bodies)

R. S. SAMRIA
Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

Installation of Street Lights under Mukhya Mantri Sadak Punarnirman Yojna
Survey cum Consent form

To

The Member of Legislative Assembly

Assembly Constituency (AC) Name:

AC No.:

I am electricity consumer of _____ (Name of DISCOM) and want to get an LED Street light installed at my premises. I am aware of the Street Light installation under Mukhya Mantri Sadak Punarnirman Yojna and undertake that:

- a) I authorize GNCTD and subsequently DISCOM representative/ Vendor to install LED street light on my wall and to maintain same in future.
- b) There is no pending arrears against my CA No & there is no enforcement bill against my premises.
- c) I will inform DISCOM in case of Malfunction or non operation of LED Street light.
- d) I will be responsible for any pilferage of electricity /damage to the LED street light installation.
- e) I will not extend the network beyond the streetlight or put any additional load on it.
- f) I will not regulate manually the timing of street light operation.
- g) In case of change of Ownership/shifting from premises will inform GNCTD and DISCOM representative.
- h) I will be responsible for safe custody of LED streetlights and its accessories, and Earthing (including internal wiring).
- i) In case of breach of any above points, GNCTD and DISCOM shall have the right to remove LED streetlight installation including accessories.

Consumer Name.....

CA No.

Contact No.....

Address:

Sign.:

SURVEY REPORT:

Following Street Lights are proposed at the above premises/address after verifying consumer eligibility and site technical feasibility:

S. No.	Wattage of LED Street Light	No. of Lights
1	10W	
2	20W	
3	40W	

Sign of MLA Representative:
Name:

Mobile No.:

Sign of DISCOM Representative:
Name:
Employee ID:
Mobile No.:

INSTALLATION REPORT:

Date:

Following Street Light(s) has/ have been installed at the above premises/ address:

S. No.	Wattage of LED Street Light	No. of Lights installed	Mounting Height (in M)	Whether MCB installed or not	No. of MCB installed	Length of Service Cable used (in M)	Remarks
1	10W			Yes/No			
2	20W			Yes/No			
3	40W			Yes/No			

Installation Company:

Rep. Name:

Sign.:

Mobile No.:

Handing Over / Taking Over:

Taken custody of material as per above installation report in working condition.

Consumer Name :

Signature:

Date:

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Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi